

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-16/176/(ND)/2017

In the matter of
Pahuja Takki Seed Limited

....PETITIONER

SECTION :
Under Section 441 (92)

Order delivered on 20.12.2017

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Aditya Mukherjee, Advocate
Mr. Anirudh Lekhi, Advocate

For the Respondent/Corporate Debtor : -

ORDER

Learned Counsel for the petitioner is present. It is represented that the written submissions have been filed. None from the ROC is present. No inputs have been produced from the Central Government also as directed to be filed vide Order dated 05.12.2017 passed by this Tribunal.

At this stage, Learned Company Prosecutor enters appearance and represents that the input from the Central Government is awaited. However, since the matters are pending on this issue, for a long time, this Tribunal proceeds with deciding the question of maintainability.

Hence, order is reserved.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
20.12.2017